

message dated the 23rd January, 1985, from the President :

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 17th January, 1985."

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#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the General Insurance Business (Nationalisation) Amendment Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 23rd January, 1985."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Capital Region Planning Board Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 23rd January, 1985."

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#### BILLS AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:

- (1) The General Insurance Business (Nationalisation) Amendment Bill, 1985.
- (2) The National Capital Region Planning Board Bill, 1985.

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12.03 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### First Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, I beg to move—

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985."

MR. SPEAKER : The question is :

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985."

*The motion was adopted.*

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12.04 hrs.

#### CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL\*

[English]

MR. SPEAKER : Mr. A K. Sen.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I rise on a point of order. My point of order is regarding the procedure of bringing this Bill before the House. I am not going into the merits of the case. Before the Bill was to be introduced, the Prime Minister had convened a meeting of the members of the Opposition Parties and also the ruling Party representatives, and we discussed threadbare the broad outline of the Bill on the basis of which the Bill would be formulated. A consensus was reached and we had also sent a copy of the consensus that was agreed upon to the Prime Minister. But today we find that the Bill that is sought to be introduced in the House makes one basic variation and deviation from what was agreed upon by all the Members who were present. For instance, it was agreed that as far as...